

**F.No. 434/16/94-Cus. IV**

Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs, New Delhi

**Subject:** Security Tamper Proof Seals on containerised cargo- regarding-

I am directed to say that the Board has examined the matter of sealing of containerised cargo with a view to determine the appropriate sealing mechanism which will ensure security of the cargo and the same time prevent the possibility of its tampering.

2. It is the view of the Board that the purpose of putting the seal on containerised cargo is to ensure foremost the security of the cargo contained therein. Hence, the seal used for the purpose should be such that it provides total security and which cannot be broken or even tampered with easily. Further, in case of any tampering the same should be easily detectable by the customs.

3. In this regard, the Board has examined the seals presently in use by the department and also certain seals available in the market. It is seen that the tamper proof 'bottle' seals presently under use appear to meet the objective of security and also safeguard against tampering.

4. In view of the aforesaid facts I am directed to say that the Board desires that suitable instructions may be issued to the concerned officers under your charge for ensuring containerised cargo in henceforth sealed only with tamper proof 'bottle' seals.

Sd/-  
(S.M. Bhatnagar)  
Under secretary to the Government of India